GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY LOK SABHA STARRED QUESTION NO. 276 ANSWERED ON 19/03/2025

PROMOTION OF RENEWABLE ENERGY SOURCES IN UTTAR PRADESH

*276. SHRI SANATAN PANDEY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of various programmes and schemes being implemented by the Government to

promote renewable energy sources such as solar energy and biogas in Uttar Pradesh; and

(b) the details of the challenges being faced in the implementation of renewable energy projects in Uttar Pradesh along with the steps taken by the Government to address the same?

ANSWER THE MINISTER OF NEW & RENEWABLE ENERGY AND CONSUMER AFFAIRS, & FOOD AND PUBLIC DISTRIBUTION

(SHRI PRALHAD JOSHI)

(a) & (b) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION No. 276 for ANSWER ON 19.03.2025

- (a) The details of major schemes/ programmes being implemented by the Government of India to promote renewable energy sources such as solar energy and biogas in the country, including in the State of Uttar Pradesh are given below:
 - (i) Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country.
 - (ii) PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar for One Crore households in the country.
 - (iii) Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I & II).
 - (iv) PM-KUSUM Scheme to promote small Grid Connected Solar Energy Power Plants, standalone solar powered agricultural pumps and solarisation of existing grid connected agricultural pumps. The scheme is not only beneficial to the farmers but also States and DISCOMs. States will save on subsidy being provided for electricity to agriculture consumers and DISCOMs get cheaper solar power at tail end saving transmission and distribution losses.
 - (v) New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.
 - (vi) National Bio-Energy Programme:
 - Waste to Energy Programme : Programme on Energy from Urban, industrial and Agricultural Wastes/Residues
 - Biomass Programme: Scheme to Support Manufacturing of Briquettes & Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries.
 - Biogas Programme : for promotion of family type Biogas plants
 - (vii) Green Energy Corridors (GEC): to create intra-state transmission system for renewable energy projects. Central Financial Assistance (CFA) is provided to set up transmission infrastructure for evacuation of Power from Renewable Energy projects.

(b) As per the information received from the Government of Uttar Pradesh, various challenges being faced in the implementation of renewable energy projects in the State are acquiring land for largescale solar and bioenergy projects due to competing land uses and legal complexities; transmission infrastructure required to handle the increased load from new renewable energy projects; high initial capital costs and financial risks; complex regulatory processes and the need for multiple clearances, etc.

To address these issues Government has taken several steps and initiatives which inter-alia include:

- The Government has released several regulations which have eased the project implementation (TFR waiver for solar rooftops below 10 kW). Also, the Government has introduced singlewindow clearance systems and dedicated portals for project registration and monitoring to streamline regulatory processes. Biodiesel regulations were notified in 2023 for retail outlets and manufacturers.
- Government of Uttar Pradesh offers land on lease at subsidized rates to both public and private developers to ease land acquisition challenges, leading to potential bottlenecks in power evacuation.
- Various subsidies and incentives are provided, such as capital subsidies for battery storage projects and waivers on electricity duty and transmission charges
- Additional subsidy of Rs.15,000 per kW upto 2 kW is being provided by Government of Uttar Pradesh for installation of rooftop solar under PM Surya Ghar: Muft Bijli Yojana.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.

- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- "The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.